

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 833 of 2020

In the matter of:

Parivartan SinghAppellant
Vs.	
Deepika Bhugra PrasadRespondent

Company Appeal (AT) (Insolvency) No. 844 of 2020

In the matter of:

Parivartan SinghAppellant
Vs.	
Deepika Bhugra Prasad & Ors.Respondents

Present:

Appellant:	Mr. Karan Gaba, Advocate
Respondent:	Mr. Krishnendu Datta, Senior Advocate with Mr. Kanishk Khetan, Advocate for R1. Ms. Deepika Bhugra (Liquidator) and Mr. Rahul Gupta, Advocate for Liquidator.

ORDER

(Through Virtual Mode)

19.11.2020: Mr. Karan Gaba, Advocate representing the Appellant submits that the arguing counsel Mr. Arun Khatri has recovered but has not still resumed his professional duties. It is submitted that he will take around two weeks to take up the professional assignment. In view of the same, these two appeals are adjourned.

Contd/-.....

At this stage, Mr. Krishnendu Datta, Advocate representing the Respondent submits that the Appellant who happens to be the Promoter of the Corporate Debtor has already floated a Scheme of Compromise under Section 230 of the Companies Act, 2013 before the Liquidator which is pending consideration and in view of the same, the instant appeals would not lie. Faced with this situation, learned counsel for the Appellant wants to seek instructions.

Let these appeals be listed on 1st December, 2020.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

AR/g